

**THE ADMINISTRATORS-GENERAL (AMENDMENT)
BILL, 2012**

(AS PASSED BY THE HOUSES OF PARLIAMENT—

RAJYA SABHA ON 4TH MAY, 2012
LOK SABHA ON 17TH MAY, 2012)

ASSENTED TO ON 19 JUNE, 2012 ACT No. 33 OF 2012

Bill No. XXXII-F of 2011

THE ADMINISTRATORS-GENERAL (AMENDMENT) BILL, 2012

(AS PASSED BY THE HOUSES OF PARLIAMENT)

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further to amend the Administrators-General Act, 1963.

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Administrators-General (Amendment) Act, 2012.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In sections 9, 10, 29 and 36 of the Administrators-General Act, 1963, for the words "two lakhs", wherever they occur, the words "ten lakhs" shall be substituted.

Amendment
of sections 9,
10, 29 and 36
of Act 45 of
1963.

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further to amend the Administrators-General Act, 1963.

(As passed by the Houses of Parliament)